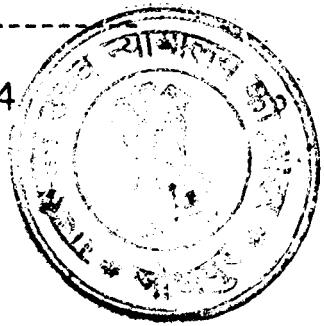


IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN
AT JODHPUR

D.B. CIVIL WRIT PETITION NO.6117/2014



PETITIONERS :

1. Union of India through Secretary to the Government of India (Department of Post), Sanchar Bhawan, New Delhi
2. Superintendent of Post Offices, Sirohi
3. Head Postmaster, Head Post Office, Jalore

Versus

RESPONDENT :

Nena Ram S/o Shri Khanga Ji, aged about 42 years, Part-time Waterman, Head Post Office, Jalore, Resident of 8, Shastri Nagar, Jalore

Date of Order : 23.09.2016

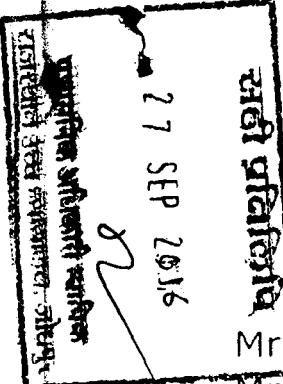
HON'BLE MR. GOVIND MATHUR, J.
HON'BLE MR. KAILASH CHANDRA SHARMA, J.

Mr. D.P. Dhaka for the petitioners
Mr. Vijay Mehta for the respondent

ORDER

BY THE COURT :

This writ petition is preferred to question



correctness of the order dated 15.05.2014 passed by learned Central Administrative Tribunal, Jodhpur Bench, Jodhpur. By the order aforesaid, learned Tribunal after considering the submissions advanced by counsel for the parties directed the petitioner-respondents to consider case of the respondent-workman for regularization in service as per the observations made by Hon'ble Supreme Court in para 53 of the judgment passed in the case of **Secretary,**

State of Karnataka and Others Vs. Uma Devi

reported in **2006 SCC (L&S) 753.** The Tribunal while giving the directions aforesaid also noticed the document Annex.A/4 dated 17.05.1989, which prescribes priority for recruitment of casual labourors and other persons in service.

The submission of learned counsel for the petitioners is that the case of the respondent-workman cannot be considered in light of para 53 of the judgment given by Hon'ble Apex Court in the case of Uma Devi (supra), that being one time measure.

We do not find any merit in the argument advanced. In the instant matter, learned Tribunal while giving directions to consider case of the respondent-workman for regularization relied upon the

[3]

scheme made by the respondents themselves for recruitment of existing employees, which is available on record as Annex.A/4.

In view of it, we do not find any just reason to interfere with the order impugned. The writ petition is dismissed.



(KAILASH CHANDRA SHARMA), J. (GOVIND MATHUR), J.

Pramod

